

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Customs Appeal No. 51313 of 2017

(Arising out of letter F.No. I(gen.)19-01/16-17/Cus/T-3724 dated 18.05.2017 of Additional Commissioner, Central Excise Hqrs. Indore)

DATE OF HEARING : 23.01.2018

DATE OF DECISION : 23.01.2018

Shri Sanjay Kumar Joshi

.....

Appellant

(Rep. by Sh. Manish Saharan, Adv.)

VERSUS

CCE, Indore

.....

Respondent

(Rep by Sh. R.K. Manjhi, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50341/2018

PER JUSTICE (Dr.) SATISH CHANDRA :

The present appeal is filed by the assessee-Appellant against the letter F.No. I(gen.)19-01/16-17/Cus/T-3724 dated 18.05.2017 of the Additional Commissioner, Central Excise Hqrs. Indore, vide which the application for grant of Customs Broker Licence was rejected.

2. Heard Shri Manish Saharan, learned counsel for the assessee-Appellants and Shri R.K. Manjhi, learned DR for the Revenue.

3. After hearing both sides, it may be mentioned that the Tribunal is competent to hear the appeal only against the order passed on judicial side. It has no power to hear the appeal against the administrative order. In the present case, the impugned order, being administrative in nature, does not come within the jurisdiction of the Tribunal and, therefore, the appeal filed is not maintainable. Consequently, the appeal is dismissed being infructuous.

4. In the result, the appeal filed by the assessee-Appellant is dismissed.

(Dictated & pronounced in the open court)

(JUSTICE DR. SATISH CHANDRA)
PRESIDENT

(V. PADMANABHAN)
MEMBER (TECHNICAL)